

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 114**

**COMP. APPL/182 (CH)2017**  
**COMP.APPL/230 (CH)2017**  
**COMP. APPL/392 (CH)2018**

**And**

**CP No. 77/ND/2008**  
**RT CP No. 202/Chd/Hry/2017**

**IN THE MATTER OF:**

**Wing Commander JK Sharma & ors.     ...**

**Petitioners**

**Versus**

...

**Sirhind Club Ltd. & ors.**

**Respondents**

**Under Section: 397-398 of CA 1956 (Relief & staying the operation)**  
**Rule 11 of NCLT**

**Order delivered on 05.07.2024**

Due to paucity of time, the matter could not be taken up today, hence  
adjourned to 13.08.2024.

Sd/-

**Court Officer**

Mamta

05.07.2024.